IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.223/2017

In the matter of:

Unique Control and Instrumentation (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Anuj Kumar, Advocate & Mr. Anuj

Verma, Advocate

For the Respondent/Corporate Debtor:: -

For the Intervener

:

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions issued by this Tribunal on 22.1.2018, Income tax Returns have been duly filed for two years vide diary No.832 dated 29.1.2018. However, the same is not put up on the record.

In the circumstances, the Bench Officer is required to ascertain and put the records of this Tribunal. In relation to the Income tax Department, Ld. Standing Counsel appearing for the Income tax Department, namely, Ms. Lakshmi Gurung seeks some time to file the observations/reply. Ld. Company Prosecutor also seeks time to file its reply.

In view of the said representation made by these statutory authorities, 2 weeks time is granted to file its observations.

Post the matter on 22.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

- Sd-

Surit